

section (3) of section 13 of the Representation of the People Act, 1950, a copy each of the following Notifications of the Ministry of Law: —

- (i) Notification G.S.R. No. 567, dated the 18th April, 1961, publishing the Delimitation of Council Constituencies (Madras) Amendment Order, 1961. [Placed in Library. See No. LT-3005/61.]
- (ii) Notification G.S.R. No. 568, dated the 18th April, 1961, publishing the Delimitation of Council Constituencies (Mysore) Amendment Order, 1961. [Placed in Library. See No. LT-3006/61.]
- (iii) Notification G.S.R. No. 569, dated the 18th April, 1961, publishing the Delimitation of Council Constituencies (Punjab) Amendment Order, 1961. [Placed in Library. See No. LT-3007/61.]

RESOLUTION CONSTITUTING THE OFFICIAL LANGUAGE (LEGISLATIVE) COMMISSION

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Law Resolution No. F.39/61-Adm.I, dated the 8th June, 1961, constituting the Official Language (Legislative) Commission. [Placed in Library. See No. LT-3004/61.]

STATEMENT ISSUED BY THE MEETING OF THE CHIEF MINISTERS OF STATES AND CENTRAL MINISTERS HELD IN NEW DELHI

SHRIMATI LAKSHMI MENON: Sir, I beg to lay on the Table a copy of the statement issued by the meeting of Chief Ministers of States and Central Ministers held in New Delhi on August 10, 11 and 12, 1961. [See Appendix XXXV, Annexure No. 2.]

SHRI K. SANTHANAM (Madras): Sir, on a point of order. L; this meeting a kind of official body a statement on which can be laid before the House?

MR. DEPUTY CHAIRMAN: Which meeting?

SHRI K. SANTHANAM: The meeting of the State Chief Ministers. This State Ministers' meeting, is it regular?

MR. DEPUTY CHAIRMAN: If the Government thinks it necessary, the statement may be laid. You may use . . .

SHRI K. SANTHANAM: That is not a body recognized by the Constitution or by law or by a Resolution of the Government of India. It is an *ad hoc* meeting of Ministers and I do not see how it is proper to lay the statement issued by such a body before the Houses of Parliament.

SHRI BHUPESH GUPTA (West Bengal): I think my hon. friend's point is somewhat relevant, but in any case, since it has been laid on the Table of the House, may I suggest that there be a discussion on it also?

SHRI K. SANTHANAM: I have no objection to the statement, a copy of which, perhaps, may be circulated, but I think it is irregular to place it before the Houses of Parliament, because it is purely an *ad hoc* body . . .

SHRI BHUPESH GUPTA: Another thing I wish to bring to your notice..

DIWAN CHAMAN LALL (Punjab): May I with your permission tell my learned friend that there is nothing in the Constitution or in the Rules of Business and Conduct of this House to prevent the Government from laying any document which the Government wishes to place on the Table of the House?

MR. DEPUTY CHAIRMAN: There is no point of order

SHRI K. SANTHANAM: Ar_e we also, any Member of the House, entitled to place any document considered important by us, on the Table of the House?